

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 314
IB-103(ND)/2024

IN THE MATTER OF:

Small Industries Development Bank of India

.....APPLICANT/PETITIONER

Vs

Ankit Gupta

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Harish Taneja, RP along with Adv Parul

For the Respondent : Mr. Sumit Sinha and Mr. Rohan Goel, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is stated by Mr. Harish Taneja, Learned Counsel appearing for the Resolution Professional that the report has been filed on 29.03.2024, but the same is not available on the DMS portal. He shall take steps to bring the report on record within two days.

List the matter on **30.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**